
(2023) 06 P&H CK 0073

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6188 Of 2023 (O&M)

Meenakshi And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 21-06-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 06 P&H CK 0073

Hon'ble Judges : Vikram Aggarwal, J

Bench : Single Bench

Advocate : Lajpat Rai Sharma, S.K.Choudhary

Final Decision : Disposed Of

Judgement

Vikram Aggarwal, J

CRM-W-901-2023

1. Application is allowed as prayed for subject to all just exceptions.

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This petition has been filed under Article 226 of the Constitution of India for issuance of directions to respondents No.1 to 3 to protect the life and liberty of the petitioners and to direct respondent No.4 and the other family members of the petitioners not to interfere and not to harass the petitioners.

2. Learned counsel for the petitioners contends that they being majors have solemnized marriage with their own consent in accordance with law. However, the private respondents are not accepting the marriage of the petitioners and are extending threats to them. The copies of 'Aadhaar' cards (Annexures P-1 and P-2) of petitioners No.1 and 2 have been placed on record.

3. Notice of motion.

4. Mr. Rajiv Goel, DAG, Haryana accepts notice on behalf of the official

respondents.

5. Without commenting upon the validity of the marriage, the present petition is disposed of with a direction to respondent No.2 to consider the representation dated 15.06.2023 (Annexure P-6) and take requisite action, if so warranted, as per the facts and circumstances of the matter in accordance with law.